15 Points Programme for minorities

*287. SHRI PENUMALU MADHU: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that recommendations of 15 point programme for Muslim minorities, which made it mandatory for selection committees to have representation from the minorities have not been followed; and

(b) if so, the steps taken by Government in this regard?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) and (b) The Prime Minister's new 15 Point Programme for the Welfare of Minorities provides for giving special consideration to minorities in recruitment of police personnel, Central police forces, Railways, nationalized banks and public sector enterprises and for this purpose, the composition of selection committees should be representative.

in pursuance of this, the Department of Personnel and Training has issued Office Memorandum on 8th January, 2007. The salient features are as follows:—

- (i) The composition of Selection Committees should be representative. It should be mandatory to have one member belonging to SC/ST and one member belong to minority community in Selection Boards/Committees for making recruitment to 10 or more vacancies.
- (ii) Where the number of vacancies against which selection is to be made is less than 10, efforts should be made to have the Scheduled Caste/Tribe officer and a Minority community officer included in such Committees/Boards.
- (Hi) Wide publicity should be given to all appointments in Government, public sector enterprises and public sector banks and financial institutions. Advertisements should be issued in the language(s) spoken by a large number of people of the States/UTs, apart from English and Hindi. Further, for Group C and D level posts, having only basic qualifying requirements, information about vacancies for recruitment should also be disseminated through schools and colleges in that area, in addition to normal channels.

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(iv) Where there is concentration of minority community population in local areas, the vacancy circular in local language may be distributed in those areas by suitable arrangements.

Instructions have been issued for monitoring the progress in recruitment of minorities in all Ministries/Departments, public sector enterprises, public sector banks and financial institutions. They are required to submit half-yearly reports beginning April, 2007.

Trade unions among Anganwadi Workers

†*288. SHRI RUDRA NARAYAN PANY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether her Ministry is aware of the fact that any workers, union or trade union is functional among Anganwadi Workers;

(b) if so, the number of such unions throughout the country along with the names of major trade unions among such unions; and

(C) whether any delegation of these unions has ever held a meeting with the Minister and submitted any memorandum to Government?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND .CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): (a) and (b) From the representations received from time to time, Government is aware that Anganwadi Workers (AWWs) have formed Associations/Federations. However, Government is not aware if any such Association of AWWs is registered under the Trade Union Act also. However, required information will be collected and laid on the Table of the House.

(c) Delegations of some such Associations/Federations have met the Minister in-charge/Officers of the Ministry and also submitted Memoranda.

Demands of Anganwadi Workers

*289. SHRIMATI HEMA MALINI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether review committee has been set up as desired by the Prime Minister to look into the demands of Anganwadi Workers and Helpers;

†Original notice of the question was received in Hindi.